

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:898  
ANSWERED ON:27.11.2012  
SPECIAL PERMISSION FOR TOURISTS  
Patil Shri C. R.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the areas in the country which requires special permission like Inner Line Permit;
- (b) whether the said system prohibits entry of Indians as well as foreigners;
- (c) if so, the details thereof along with the other provisions under the said system; and
- (d) the steps taken to grant relaxation to Indians, if prohibited?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): In terms of Bengal Eastern Frontier Regulation 1873, Inner Line Permit system is prevalent in the three North Eastern States, namely, Arunachal Pradesh, Mizoram and Nagaland.

(b) to (d): Under Sub-clause 2 of Bengal Eastern Frontier Regulation 1873, the State Government may, by notification in the official Gazette, prohibit all (citizens of India or any class of such citizens) or any persons residing in or passing through such districts from going from beyond such line without a permit. Inner Line Permit notified under Bengal Eastern Frontier Regulation 1873 was mainly for peace and governance of certain districts on the Eastern Frontier of erstwhile Bengal.